

(घ) प्रत्येक मामले में क्या कार्यवाही की गई ?

श्रम और पुनर्वासि मंत्री (श्री बीरेन्द्र पाटिल) : (क) से (घ) बंधित श्रम पद्धति (जिसमें पेशागी या ऋण के पुनः भुगतान के प्रतिफल के रूप में ऋणदाता के लिए ऋणी द्वारा किए गए बेगार या आंशिक बेगार श्रम पद्धति भी शामिल है) को बंधित श्रम पद्धति (उत्पादन) अधिनियम, 1976 के अधीन 25.10.1975 से सम्पूर्ण देश में कानूनी रूप से समाप्त कर दिया गया है। अधिनियम के प्रारम्भ होने पर, सभी बंधुआ श्रमिक किसी प्रकार के बंधित ऋण देने के सभी दायित्वों से मुक्त हो गए और उनके ऋण समाप्त हो गए। अधिनियम के अधीन बंधुआ श्रमिकों का पता लगाने, उन्हें मुक्त कराने और पुनर्वासित करने की जिम्मेवारी केवल संबंधित राज्य सरकारों की है। तथापि, बंधुआ श्रमिकों का पता लगाना, उन्हें मुक्त कराना तथा पुनर्वासित करना एक सतत् प्रक्रिया है। बंधुआ श्रमिकों की विद्यमानता के बारे में 11 राज्यों, अर्थात् आंध्र प्रदेश, बिहार, गुजरात, कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, उड़ीसा, राजस्थान, तमिलनाडु तथा उत्तर प्रदेश ने सूचित किया है। राज्य सरकारों से समय समय पर अनुरोध किया गया है कि वे तत्काल और प्रभावी उपाय करें, जिसमें बंधुआ श्रमिकों, जहाँ कहीं ये विद्यमान हैं, का शीघ्र पता लगाने और उन्हें पुनर्वासित करने के लिए अति संवेदनशील क्षेत्र में गहन सर्वेक्षण करना शामिल है। राज्य सरकारों से प्राप्त रिपोर्टों के अनुसार, पहली अप्रैल 1980 से 30 सितम्बर, 1983 तक 38654 बंधुआ श्रमिकों का पता लगाया है और उन्हें मुक्त कराया गया। इसकी तुलना में

इसी अवधि के दौरान मुक्त कराए गए बंधुआ श्रमिकों, जिन्हें पुनर्वासित किया गया, की संख्या 27 866 थी।

Construction of Salal, Thien and Dool Hasti Hydel Projects

4531. SHRI ABDUL RASHID KABULI : Will the Minister of ENERGY be pleased to state:

(a) the progress made so far in the construction of Salal, Thien and Dool Hasti Hydel Projects in Jammu and Kashmir State;

(b) whether an agreement has been signed or understanding reached for the construction of these projects between the State and the Centre spelling out the agreement, and what shall be the State's share in the output besides participation in the maintenance and construction of the projects;

(c) the total expenditure incurred so far on the projects; and

(d) when they are likely to be completed?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) and (d) Construction of the various components of Salal HE Project is under progress. The 1st Unit of the project is expected to be commissioned in December, 1985 and the second and third units in May & October, 1986 respectively. Infrastructure works for Dul Hasti Project are under progress and the project is expected to be commissioned in 1990-91. The Project report for Thien HE Project in Punjab has been revised and is to be cleared techno-economically by CEA. However, pending clearance of the project, Government of Punjab have carried out certain works on the project. The date of completion of Thien will depend on the provision of resources for the project. Government of Punjab is taking all neces-

sary steps to include adequate provision to complete the project expeditiously.

(b) Thien HE Project is being executed by the State of Punjab out of its own plan resources. An under-standing has been reached with the Government of Jammu & Kashmir regarding execution of Salal and Dul Hasti HE Projects in the Central Sector. These projects would be executed, operated and maintained in the Central Sector. Allocation of power to J&K as its share from Salal according to the revised capacity is to be determined. The share of J&K in Dul Hasti project would be determined in accordance with the Central formula for sharing of power and benefits from Central Sector HE Projects.

(c) The total expenditure incurred up to November, 1983 on Salal & Dul Hasti Projects was Rs. 267 crores and Rs. 7 crores respectively. The expenditure incurred on Thien HE Project upto September, 1983 was Rs. 66.14 crores.

Sale Permission of Lease-Hold Double Storeyed Rehabilitation Colony, Patel Nagar

4532. SHRI HARISH KUMAR GANGWAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that sale permission in case of lease-hold double-storeyed rehabilitation colony in Patel Nagar, had been granted only upto April, 1979, and

(b) if so, the reasons for not granting sale permission beyond that period?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :

(a) No, Sir,

(b) Does not arise,

Safety measures for Coal Miners

4533. SHRI CHINTAMANI JENA : Will the Minister of ENERGY be pleased to state :

(a) the details of the suggestions made for the safety of the coal miners ;

(b) the time-bound programme to implement these suggestions by Coal India Limited, and other agencies ; and

(c) the progress made in regard to the implementation of the said suggestions until now ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) to (c) At present coal companies are implementing vigorously the recommendations of the Committee on safety in coal mines set up in 1976 which submitted its report in 1979. The details and status of their recommendations are as under :-

The Committee had given 66 major recommendations of which 15 have already been implemented. These recommendations include the setting up of Internal Safety Organisations in the coal companies, preparation of time bound programme in respect of sand stowing, development of open cast mining to meet future requirement of coal, formulation of annual safety programme and monitoring of progress achieved, activation of pit safety committees, keeping wet bulb temperature in underground working place below 32.5°C etc.

There are other recommendations which are under progressive implementation. Many of these recommendations relate to mechanisation of the coal face, such as long wall mining with power support, introduction of hydraulic mining, replacement of basket loading by conveyors and mechanised loaders at coal faces etc. Since the implementation of such recommendations calls for heavy